

(d) the annual expenditure incurred by the Government during the last three years, category-wise, year-wise; and

(e) the criteria laid down for providing the security coverage to VIPs?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) The need for security and scale of security arrangements are reviewed periodically based on threat perception in each case and necessary changes in the security are made as warranted. This is a continuing process.

(c) and (d) The position about reviews undertaken during the year and expenditure incurred for the year by Delhi Police on VIPs and VVIPs security in the last three years is as follows:—

Year	Protectees		Annual Expenditure (Rs. in Crores)
	Before Review	After Review	
1996-97	534	381	Rs. 34.23
1997-98	472	355	Rs. 40.68
1998-99 (Upto 28.2.99)	386	295	Rs. 28.83

(e) Security is provided to individuals on the basis of the level of threat mainly from militants/terrorists as per the assessment of the security agencies.

#### Pending Cases in Courts

3185. SHRI DAROGA PRASAD SAROJ:  
SHRI RAM TAHAL CHOUDHARY:

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the area of land under litigation as on February 28, 1999 which was declared surplus under the various provisions of the Land Ceiling Act, State-wise; and

(b) the guidelines issued to the States for the disposal of the cases pending with the courts?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI

BABAGOUDA PATIL): (a) As per latest information received from the States/UTs since inception of the programme of implementation of Land Ceiling Laws, an area of 9.59 lakh acres is involved in litigation which is pending in various Courts for adjudication, State-wise information is enclosed in the Statement.

(b) The issue relating to various land reform programmes has been taken up for review at various fora including Revenue Ministers' Conferences/Chief Ministers' Conferences etc. The recently concluded Revenue Ministers' Conference held on 17th September, 1998 had reviewed various land reform programmes including implementation of Land Ceiling Laws and recommended for setting up Special Benches in their respective High Courts and Land Tribunals under Article 323-B of the Constitution for hearing and expeditious disposal of land ceiling cases pending in the respective High Courts. It was also recommended that the land already vested with the State Government and taken possession of land but subsequently got involved in litigation, be distributed among the landless persons on short term licence/lease basis, subject to automatic cancellation of such licenses/leases as soon as such lands are divested by the orders of the Court/final Appellate Court so that these are effectively utilised by the landless rural people unless the court has given any direction to the country.

The recommendations of the Conference of Revenue Ministers have been forwarded to the States/UTs for necessary action at their end.

#### Statement

(Area in Acres)

Sl.No.	States/UTs.	Total Area in Courts
1	2	3
1.	Andhra Pradesh	141952
2.	Assam	38461
3.	Bihar	86487
4.	Gujarat	69831
5.	Haryana	5769

1	2	3
6.	Himachal Pradesh	7115
7.	Jammu & Kashmir	0
8.	Karnataka	135050
9.	Kerala	27551
10.	Madhya Pradesh	51113
11.	Maharashtra	26278
12.	Manipur	54
13.	Orissa	11475
14.	Punjab	23786
15.	Rajasthan	72684
16.	Tamil Nadu	15924
17.	Tripura	59
18.	Uttar Pradesh	52596
19.	West Bengal	191995
20.	Dadra & Nagar Haveli	149
21.	Delhi	183
22.	Pondicherry	649
Total :		958961

**Sale Deed on Internet**

3186. SHRI PANKAJ CHOUDHRY:  
SHRI CHANDRA SHEKHAR SAHU:  
SHRI RAMPAL SINGH:

Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) whether the transaction of immovable property is possible on internet as well;

(b) if so, the details thereof; and

(c) the time by which this system has been introduced?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) No, Sir.

(b) and (c) does not arise.

[English]

**National Convention on Rural Industrialisation**

3187. SHRI P.S. GADHAVI: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether any National Convention on Rural Industrialisation was organised in New Delhi in January, 1999;

(b) if so, the important decisions taken therein;

(c) whether it is proposed to identify sectors to accelerate rural industrialisation;

(d) whether the Government have accepted any decision taken by the convention; and

(e) the steps proposed to be taken to boost the rural industrialisation?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL): (a) Ministry of Industry (Department of Small Scale Industries & Agro & Rural Industries) have informed that no such National Convention on Rural Industrialisation was organised at New Delhi in January, 1999.